

May, 1973, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5122/73.]

(3) A copy of the Slum Areas (Improvement and Clearance) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 1334 in Gazette of India dated the 12th May, 1973, under sub-section (3) of section 40 of the Slum Areas (Improvement and Clearance) Act, 1956. [Placed in Library. See No. IT-5123/73.]

SHRI JYOTIRMOY BOSU: He is a new Minister and I do not want to be very hard on him. But he is required to do these things much earlier than this.

DRUGS AND COSMETICS (AMENDMENT) RULES, 1973 AND ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1971-72.

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): I beg to lay on the Table—

- (1) A copy of the Drugs and Cosmetics (Amendment) Rules, 1973 (Hindi and English versions) Published in Notification No. GSR 444 in Gazette of India dated the 28th April, 1973, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-5124/73.]
- (2) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1971-72, under section 19 of the All India Institute of Medical Sciences Act, 1956 [Placed in Library. See, No. LT-5125/73.]

SHRI JYOTIRMOY BOSU: In this case there is delay. Shri Khadilkar

is a senior Minister and he was also the Deputy Speaker. So, he is expected to follow our rules rigidly. I would request you to obtain an explanation from him. If they treat us like this, if they hoodwink us and take us for a ride all the time the deliberation of this House will become purposeless.

MR. SPEAKER: This is for the period 1971-72.

SHRI JYOTIRMOY BOSU: The year ended on 31st March 1972 and today is 23rd July 1973, more than one year and four months. These observations apply to Shri Shinde also.

PROLAMATION BY THE PRESIDENT IN RELATION TO THE STATE OF UTTAR PRADESH, AND UP GOVERNMENT'S REPORT DATED 12-6-73. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table—

- (i) A copy of the Proclamation (Hindi and English versions) dated the 13th June, 1973 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. GSR 316(E) in Gazette of India dated the 13th June, 1973, under article 356(3) of the Constitution
- (ii) A copy of the Order (Hindi and English versions) dated the 13th June, 1973, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 317(E) in Gazette of India dated the 13th June, 1973.
- (iii) A copy of the Report dated the 12th June, 1973, of the Governor of Uttar Pradesh

[Shri K. C. Pant]

to the President (Hindi and English versions). [Placed in Library. See No. LT-5126/73.]

ANNUAL REPORTS ETC. FOR 1971-72 OF STATE FARMS CORPORATION LTD. NEW DELHI, U.P. STATE AGRO-INDUSTRIAL CORPORATION LTD. LUCKNOW, MAHARASHTRA AGRO-INDUSTRIAL DEVELOPMENT CORPORATION, MYSORE STATE AGRO-INDUSTRIES CORPORATION LTD. BANGALORE, HIMACHAL PRADESH AGRO-INDUSTRIES CORPORATION LTD, SIMLA AND NOTIFICATION RE. DISTRIBUTION OF FERTILIZERS.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE)

I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1971-72

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-5127/73]

(2) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No LT-5128/73]

(3) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1971-72 along with the Audited

Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5129/73.]

(4) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-5130/73.]

(5) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla for the year 1971-72 along with the Audited Accounts. [Placed in Library. See No. LT-5131/73]

(6) A copy of Notification No G.S.R 285(E) (Hindi and English versions) published in Gazette of India dated the 29th May, 1973 regarding distribution of fertilizers, under sub-section (6) of section 3 of the Essential Commodities Act 1955 [Placed in Library. See No LT-5132/73]

CERTIFIED ACCOUNTS OF ANIMAL WELFARE BOARD FOR 1971-72 AND NOTIFICATION RE DELHI MEERUT AND BULANDSHAHR MILK AND MILK PRODUCTS CONTROL ORDER, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF SHER SINGH): Sir, I beg to lay on the Table:—

(1) A copy of the certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1971-72, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962. [Placed in Library. See No. LT-5133/73].

(2) A copy of Notification No. S.O. 289 (E) (Hindi and English versions) published in Gazette of India dated the